

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No. 42846 of 2014

(Arising out of Order-in-Original No. 26 to 43/2014 dated 23.09.2014 passed by Commissioner of Central Excise, Chennai-II Commissionerate, Chennai - 600 035)

M/s. G.Rajendran, **: Appellant**
Partner of M/S. G.R.Thanga Maligai & Sons
#21 Coats Road,
T Nagar, Chennai – 600 017

VERSUS

The Commissioner of Central Excise & Service Tax, **: Respondent**
Chennai-II Commissionerate,
MHU Complex, Nandanam,
Anna Salai, Chennai – 600 035

WITH

(i) Excise Appeal No. 42847/2014 (M/s. G.Rajendran,);

(Arising out of Order-in-Original No. 26 to 43/2014 dated 23.09.2014 passed by Commissioner of Central Excise, Chennai-II Commissionerate, Chennai - 600 035)

(ii) Excise Appeal No. 42848/2014 (M/s. G.Rajendran,);

(Arising out of Order-in-Original No. 26 to 43/2014 dated 23.09.2014 passed by Commissioner of Central Excise, Chennai-II Commissionerate, Chennai - 600 035)

(iii) Excise Appeal No. 42849/2014 (M/s. G.Rajendran,);

(Arising out of Order-in-Original No. 26 to 43/2014 dated 23.09.2014 passed by Commissioner of Central Excise, Chennai-II Commissionerate, Chennai - 600 035)

(iv) Excise Appeal No. 42850/2014 (M/s. G.Rajendran,);

(Arising out of Order-in-Original No. 26 to 43/2014 dated 23.09.2014 passed by Commissioner of Central Excise, Chennai-II Commissionerate, Chennai - 600 035)

(v) Excise Appeal No. 42851/2014 (M/s. G.Rajendran,);

(Arising out of Order-in-Original No. 26 to 43/2014 dated 23.09.2014 passed by Commissioner of Central Excise, Chennai-II Commissionerate, Chennai - 600 035)

(vi) Excise Appeal No. 42852/2014 (M/s. G.Rajendran,);

(Arising out of Order-in-Original No. 26 to 43/2014 dated 23.09.2014 passed by Commissioner of Central Excise, Chennai-II Commissionerate, Chennai - 600 035)

(vii) Excise Appeal No. 42853/2014 (M/s. G.Rajendran,);

(Arising out of Order-in-Original No. 26 to 43/2014 dated 23.09.2014 passed by Commissioner of Central Excise, Chennai-II Commissionerate, Chennai - 600 035)

(viii) Excise Appeal No. 42854/2014 (M/s. G.Rajendran,);

(Arising out of Order-in-Original No. 26 to 43/2014 dated 23.09.2014 passed by Commissioner of Central Excise, Chennai-II Commissionerate, Chennai - 600 035)

(ix) Excise Appeal No. 42855/2014 (M/s. G.Rajendran,);

(Arising out of Order-in-Original No. 26 to 43/2014 dated 23.09.2014 passed by Commissioner of Central Excise, Chennai-II Commissionerate, Chennai - 600 035)

(x) Excise Appeal No. 42856/2014 (M/s. G.Rajendran,);

(Arising out of Order-in-Original No. 26 to 43/2014 dated 23.09.2014 passed by Commissioner of Central Excise, Chennai-II Commissionerate, Chennai - 600 035)

(xi) Excise Appeal No. 42857/2014 (M/s. G.Rajendran,);

(Arising out of Order-in-Original No. 26 to 43/2014 dated 23.09.2014 passed by Commissioner of Central Excise, Chennai-II Commissionerate, Chennai - 600 035)

(xii) Excise Appeal No. 42858/2014 (M/s. G.Rajendran,);

(Arising out of Order-in-Original No. 26 to 43/2014 dated 23.09.2014 passed by Commissioner of Central Excise, Chennai-II Commissionerate, Chennai - 600 035)

(xiii) Excise Appeal No. 42859/2014 (M/s. G.Rajendran,);

(Arising out of Order-in-Original No. 26 to 43/2014 dated 23.09.2014 passed by Commissioner of Central Excise, Chennai-II Commissionerate, Chennai - 600 035)

(xiv) Excise Appeal No. 42860/2014 (M/s. G.Rajendran,);

(Arising out of Order-in-Original No. 26 to 43/2014 dated 23.09.2014 passed by Commissioner of Central Excise, Chennai-II Commissionerate, Chennai - 600 035)

(xv) Excise Appeal No. 42861/2014 (M/s. G.Rajendran,);

(Arising out of Order-in-Original No. 26 to 43/2014 dated 23.09.2014 passed by Commissioner of Central Excise, Chennai-II Commissionerate, Chennai - 600 035)

(xvi) Excise Appeal No. 42862/2014 (M/s. G.Rajendran,);

(Arising out of Order-in-Original No. 26 to 43/2014 dated 23.09.2014 passed by Commissioner of Central Excise, Chennai-II Commissionerate, Chennai - 600 035)

APPEARANCE:

Shri. P.K. Rajesh Praveen Kumar, Advocate for the Appellant

Ms. K. Komathi, Addl. Commissioner (A.R.) for the Respondent

CORAM:

HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NOS. 40341-40357 / 2021

DATE OF HEARING: 15.01.2021

DATE OF DECISION: 15.01.2021

Order : Per Bench

The Department has filed letter C.No.IV/16/3/2020 - C (AR) dated 03.12.2020 before the Registry along with list of cases, submitting that the cases have been closed as the assessee has opted for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The above cases also are included in the said list. The assessee has conceded to this. As the matter is closed, the appeals are dismissed.

(Dictated and pronounced in open court)

**(SulekhaBeevi C.S.)
Member (Judicial)**

**(P. Anjani Kumar)
Member (Technical)**

RKP